

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 30/AM15
HELD ON 22.10.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 30/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 22.10.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-133	KALPENA INDUSTRIES LTD.	HQ F. No. 01/87/050/00510/AM14/DES-VII	Status: Deferred
NC No.:30/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0310766908 dated 20.01.2014	RLA F. No. 03/94/040/00863/AM14	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310766908 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.10.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

राम चरण मीणा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-134	KALPENA INDUSTRIES LTD.	HQ F. No. 01/87/050/00512/AM14/DES-VII	Status: Approved
NC No.:30/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0310767107 dated 21.01.2014	RLA F. No. 03/94/040/00865/AM14	

Request: Amendment in the quantity of Import Items against Advance Authorization No. 0310767107 dated 21.01.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/51/2012-PC-II dated 24.02.2014, the Committee decided to revise the adhoc norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound for Pipes Type PEX B	1 kg	1. HDPE Granules	0.9994 kg
		2. Tri – Methoxy Vinyl Silane	0.0140 kg
		3. Luperox 101 (Terc Butyle Peroxides Hexene)	0.0008 kg
		4. Antioxidant	0.0008 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-135	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00010/AM15/DES-VII	Status: Deferred
NC No.:30/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0310776757 dated 02.04.2014	RLA F. No. 03/95/040/00923/AM14	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310776399 dated 28.03.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.10.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

राम चरण नीणा/R. C. MEENA
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Dy. Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

OUT OF AGENDA	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00221/AM14/DES-VII	Status: Deferred
NC No.:30/AM15 Dated: 22.10.2014	Adv. Lic. No. and Date 0210193497 dated 28.08.2013	RLA F. No. 02/24/040/00062/AM14	

Request: Review of NC's decision taken in Meeting No. 35/AM14 held on 27.11.2013 against Advance Authorization No. 0210193497 dated 28.08.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 21.10.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

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राज चरण मीणा/R. C. MEENA
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Udyog Bhawan, New Delhi-11

ONLINE CASES

Case No.: 24/37/87-ALC1/2013	Party Name: SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date: 3110060151 30.08.2013	Defer Date: 12.11.2014
Decision: The firm vide e-mail dated 30.07.2014 sought for advice regarding submission of information / data in reply to Point No. 5 of D/o C&PC's D/L No. 46011/111/2013-PC.II dated 12.06.2014. The request of firm was considered by NC in its Meeting No. 22/AM15 held on 27.08.2014 and it was decided to ask the firm to furnish the available information for both the export products whatever is available with them. Accordingly, the firm vide e-mail dated 23.09.2014 was requested to furnish whatever the available information with them within 15 days time. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.: 19/2/87-ALC1/2014	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Rejected
HQ File :01/87/050/00551/AM14/	RLA File :56/24/040/00031/AM14/	Lic.No/Date: 5610003636 27.01.2014	
Decision: A D/L No. 46011/71/2012-PC.II dated 30.05.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 24.06.2014 and 04.09.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

Case No.: 24/7/87-ALC1/2014	Party Name: GRAPHITE INDIA LIMITED	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date: 0310770961 19.02.2014	Defer Date: 19.11.2014
Decision: A D/L No. 46011/19/2014-PC.II dated 09.10.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Dy. Directorate General of Foreign Trade
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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
4 HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	Defer Date:12.11.2014
Decision: In response to D/L dated 11.06.2014, the reply has been received from the firm and a copy of the same will be forwarded to D/o C&PC in due course.			

Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
5 HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	Defer Date:12.11.2014
Decision: In response to D/L dated 11.06.2014, the reply has been received from the firm and a copy of the same will be forwarded to D/o C&PC in due course.			

Case No.:18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
6 HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	Defer Date:05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
7 HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	Defer Date:12.11.2014
Decision: In response to D/L dated 11.06.2014, the reply has been received from the firm and a copy of the same will be forwarded to D/o C&PC in due course.			

Case No.:22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
8 HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	Defer Date:12.11.2014
Decision: In response to D/L dated 11.06.2014, the reply has been received from the firm and a copy of the same will be forwarded to D/o C&PC in due course.			

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Udyog Bhawan, New Delhi-11

Case No.:32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date:19.11.2014
9 Decision: A D/L No. 46011/49/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date:19.11.2014
10 Decision: A D/L No. 46011/48/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:4/7/87-ALC1/2014	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00023/AM15/	RLA File :03/95/040/01007/AM14/	Lic.No/Date:0310774318 13.03.2014	Defer Date:19.11.2014
11 Decision: A D/L No. 46011/50/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:3/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Approved	
HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date:0310775533 24.03.2014		
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 17/87-ALC1/2014 dated 23.07.2014 in Case No. 30/7/87-ALC1/2014, following adhoc norms are approved :				
12	EXPORT ITEM Semi Conducting Compound - Thermoplastic	QTY	IMPORT ITEM	QTY
		1 kg	1. LDPE Granules	0.3628 kg
			2. Ethylene Alpha Olefin Copolymer / Polyolefin Elastomer	0.3040 kg
			3. Carbon Black	0.3341 kg
			4. Antioxidant	0.0190 kg
RLA may take consequential action as per Policy / Procedures.				

Case No.:48/7/87-ALC1/2014	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Withdrawn
HQ File :01/87/050/00067/AM15/	RLA File :02/24/040/00175/AM14/	Lic.No/Date:0210201574 25.03.2014	
13	Decision: The firm vide its e-mail dated 26.09.2014 has enclosed a copy of RLA Kolkata's letter dated 12.08.2014 vide which RLA has cancelled the subject Advance Authorization as the same is unutilized and surrendered by the firm. Accordingly, the Committee decided to withdraw the case.		

Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
14	Decision: A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

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Case No.: 42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	Defer Date:19.11.2014
15	Decision: A D/L No. 7/139/2014-TSW dated 23.07.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 14.08.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

Case No.: 8/7/87-ALC1/2014	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date:19.11.2014
16	Decision: A D/L No. 46011/44/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

Case No.: 2/14/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00112/AM15/	RLA File :05/23/040/00008/AM15/	Lic.No/Date:0510384217 16.04.2014	Defer Date:19.11.2014
17	Decision: A D/L No. 46011/53/2014-PC.II dated 07.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

राय चरण भीणा/R. C. MEENA
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Case No.:4/9/87-ALC1/2014	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00085/AM15/	RLA File :02/24/040/00212/AM14/	Lic.No/Date:0210202526 21.04.2014	Defer Date:19.11.2014
18	Decision: A D/L No. 46011/22/2012-PC.II dated 31.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

Case No.:21/21/87-ALC1/2014	Party Name:ELANTAS BECK INDIA LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00174/AM15/	RLA File :31/83/040/00100/AM14/	Lic.No/Date:3110063793 02.05.2014	Defer Date:05.11.2014
19	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.		

Case No.:1/7/87-ALC1/2014	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00020/AM15/	RLA File :07/24/040/00415/AM14/	Lic.No/Date:0710103920 05.05.2014	Defer Date:19.11.2014
20	Decision: A D/L No. 46011/220/2005-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.08.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

Case No.:7/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00088/AM15/	RLA File :05/24/040/00050/AM15/	Lic.No/Date:0510385813 06.05.2014	Defer Date:12.11.2014
21	Decision: A D/L No. 46011/17/2007-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.10.2014 giving 15 days time for submission of information. Reply still awaited from firm.		

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Case No.:6/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
22 HQ File :01/87/050/00087/AM15/	RLA File :05/24/040/00028/AM15/	Lic.No/Date:0510385944 07.05.2014	Defer Date:12.11.2014
Decision: A D/L No. 46011/17/2007-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.10.2014 giving 15 days time for submission of information. Reply still awaited from firm.			

Case No.:5/14/87-ALC1/2014

Party Name:SPERRY PLAST LTD.

Meet No/Date:30/87-ALC1/2014
22.10.2014

Status: Approved

HQ File

:01/87/050/00115/AM15/

RLA File

:05/24/040/00013/AM15/

Lic.No/Date:0510385920
07.05.2014

Decision:

As per the written comments furnished by the D/o C&PC vide their OM No. 46011/7/2011-PC-II dated 21.10.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TPR / Thermoplastic Compounds / TPE	1 kg	1. SBS Copolymer / Styrene Butadiene/ Styrene Copolymer (4452, LG-411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150, 4202, 3201 Globalprene 3546, 3411, KTR-401P, Kibiton TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, 840 Kraton G 1650MU, G 1650EU, Enprene 611, 655, 684, 685, 687, 701)	0.5330 kg
		2. K-Resin, Styrene Butadiene Co-polymer (KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q Resin PB-5903, PB-5925)	0.4739 kg
RLA may take consequential action as per Policy / Procedures.			

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राम चरण मीणा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

Case No.: 3/15/87-ALC1/2014	Party Name: ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Approved
HQ File :01/87/050/00128/AM15/	RLA File :02/24/040/00002/AM15/	Lic.No/Date: 0210203107 08.05.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2014 dated 06.08.2014 in Case No. 10/24/87-ALC1/2013, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aluminium Composite Panel (ACP) Thickness 4mm (Weight/Sq. Mtr 5.66 kg+/-3%)	1 Sq. Meter	1. Aluminium Coil	2.570 kg
		2. Plastic Adhesive Film	0.154 kg
		3. Plastic Protective Film	0.089 kg
		4. LDPE Granules	3.250 kg
		5. PVDF Primer Paint	0.030 litre
		6. PVDF Paints	0.105 litre
		7. Thinner	0.006 litre

RLA may take consequential action as per Policy / Procedures.

Case No.: 3/22/87-ALC1/2014	Party Name: BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00191/AM15/	RLA File :03/94/040/00092/AM15/	Lic.No/Date: 0310781090 08.05.2014	Defer Date: 19.11.2014

Decision: A D/L No. 46011/23/2006-PC.II dated 17.10.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No.: 28/21/87-ALC1/2014	Party Name: PORUS LABORATORIES PVT LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00181/AM15/	RLA File :09/24/040/00082/AM15/	Lic.No/Date: 0910060119 15.05.2014	Defer Date: 05.11.2014

Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	Defer Date:19.11.2014
27	Decision: A D/L No. 46011/22/2012-PC.II dated 31.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

Case No.:2/24/87-ALC1/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
28 HQ File :01/87/050/00212/AM15/	RLA File :05/24/040/00434/AM14/	Lic.No/Date:0510386973 21.05.2014	Defer Date:05.11.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.		

Case No.:4/22/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Approved												
HQ File :01/87/050/00192/AM15/	RLA File :03/94/040/00143/AM15/	Lic.No/Date:0310782923 26.05.2014													
29	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 25/87-ALC1/2014 dated 17.09.2014 in Case No. 7/22/87-ALC1/2014, following adhoc norms are approved:														
	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td rowspan="3">EXAMOL OTDA 401 Polyether Polyol</td><td rowspan="3">1 kg</td><td>1. Propylene Oxide</td><td>0.7710 kg</td></tr> <tr> <td>2. Ortho Toluenediamine (OTDA)</td><td>0.1974 kg</td></tr> <tr> <td>3. Triethanolamine</td><td>0.0846 kg</td></tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	EXAMOL OTDA 401 Polyether Polyol	1 kg	1. Propylene Oxide	0.7710 kg	2. Ortho Toluenediamine (OTDA)	0.1974 kg	3. Triethanolamine	0.0846 kg	RLA may take consequential action as per Policy / Procedures.	
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
EXAMOL OTDA 401 Polyether Polyol	1 kg	1. Propylene Oxide	0.7710 kg												
		2. Ortho Toluenediamine (OTDA)	0.1974 kg												
		3. Triethanolamine	0.0846 kg												

राम करण जीणा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

30	Case No.: 9/15/87-ALC1/2014	Party Name: NARENDRA PLASTIC PVT LTD.,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00134/AM15/	RLA File :03/95/040/00159/AM15/	Lic.No/Date: 0310783272 28.05.2014	Defer Date: 05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

31	Case No.: 4/15/87-ALC1/2014	Party Name: GEM POLYTECH INDUSTRIES PVT.LTD,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00129/AM15/	RLA File :02/24/040/00019/AM15/	Lic.No/Date: 0210203711 03.06.2014	Defer Date: 05.11.2014
Decision: In response to D/L dated 06.08.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.				

32	Case No.: 8/15/87-ALC1/2014	Party Name: TYTAN ORGANICS PVT. LTD.,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00133/AM15/	RLA File :03/95/040/00140/AM15/	Lic.No/Date: 0310784497 05.06.2014	Defer Date: 05.11.2014
Decision: In response to D/L dated 12.08.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.10.2014. Comments awaited from D/o C&PC.				

33	Case No.: 14/15/87-ALC1/2014	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00139/AM15/	RLA File :07/24/040/00090/AM15/	Lic.No/Date: 0710105086 13.06.2014	Defer Date: 05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

34	Case No.: 8/30/87-ALC1/2014	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00230/AM15/	RLA File :03/94/040/00232/AM15/	Lic.No/Date: 0310785802 23.06.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

राम चरण शर्मा / MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

35	Case No.:9/30/87-ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00231/AM15/	RLA File :03/94/040/00263/AM15/	Lic.No/Date:0310786066 26.06.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

36	Case No.:13/22/87-ALC1/2014	Party Name:RAJIV PLASTIC INDUSTRIES	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00201/AM15/	RLA File :03/95/040/00280/AM15/	Lic.No/Date:0310786228 01.07.2014	Defer Date:05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

37	Case No.:1/16/87-ALC1/2014	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00141/AM15/	RLA File :52/24/040/00014/AM15/	Lic.No/Date:5210041147 03.07.2014	Defer Date:05.11.2014
Decision: RLA, Surat and firm have been requested through letter dated 25.08.2014 to furnish application expeditiously. Application awaited from RLA, Surat and firm.				

38	Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:19.11.2014
Decision: A D/L No. 7/247/2014-TSW dated 09.10.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

39	Case No.:11/30/87-ALC1/2014	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00233/AM15/	RLA File :03/94/040/00292/AM15/	Lic.No/Date:0310786471 07.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

राम चरण मीणा R. CHANDANA
उप महानिदेशक (विदेश व्यापार)
Dy. Director General of Foreign Trade
13/17, बंगला महानिदेशालय
Director General of Foreign Trade
एन.ए. नई दिल्ली-11
Udyog Bhawan, New Delhi-11

40	Case No.:10/30/87-ALC1/2014	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00232/AM15/	RLA File :03/94/040/00291/AM15/	Lic.No/Date:0310786681 10.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

41	Case No.:17/30/87-ALC1/2014	Party Name:RALLIS INDIA LIMITED	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00239/AM15/	RLA File :03/95/040/00137/AM15/	Lic.No/Date:0310786727 11.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

42	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date: 05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.				

43	Case No.:14/30/87-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00236/AM15/	RLA File :03/94/040/00332/AM15/	Lic.No/Date:0310786870 15.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

44	Case No.:15/30/87-ALC1/2014	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00237/AM15/	RLA File :03/94/040/00337/AM15/	Lic.No/Date:0310786871 15.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

सुमि चरण सोणा/AR C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

45	Case No.:16/30/87-ALC1/2014	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00238/AM15/	RLA File :03/94/040/00350/AM15/	Lic.No/Date:0310786872 15.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

46	Case No.:7/30/87-ALC1/2014	Party Name:GALA SHRINK FIT	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00229/AM15/	RLA File :03/94/040/00088/AM15/	Lic.No/Date:0310786915 16.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

47	Case No.:12/30/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Approved
	HQ File :01/87/050/00234/AM15/	RLA File :03/94/040/00319/AM15/	Lic.No/Date:0310786917 16.07.2014	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 25/87-ALC1/2014 dated 17.09.2014 in Case No. 6/22/87-ALC1/2014, following adhoc norms are approved:				

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol (Ecopuf B 1410 R)	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Dichlorofluroethane (HCFC 141b)	0.2461 kg
		5. Pentamethyldiethylenetriamine	0.0022 kg
		6. Dimethylcyclohexylamine	0.0066 kg
		7. Silicon Surfactant	0.0147 kg
		8. Catalyst (Toyocat F-40)	0.0013 kg
		9. Catalyst (Dabco TMR-2)	0.0029 kg

RLA may take consequential action as per Policy / Procedures.

राम चरण मीणा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

48	Case No.:13/30/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00235/AM15/	RLA File :03/94/040/00325/AM15/	Lic.No/Date:0310786918 16.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

49	Case No.:20/30/87-ALC1/2014	Party Name:SUN PLAST	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00242/AM15/	RLA File :03/95/040/00333/AM15/	Lic.No/Date:0310786925 16.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

50	Case No.:18/30/87-ALC1/2014	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00240/AM15/	RLA File :03/95/040/00305/AM15/	Lic.No/Date:0310786991 17.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

51	Case No.:19/30/87-ALC1/2014	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00241/AM15/	RLA File :03/95/040/00306/AM15/	Lic.No/Date:0310786989 17.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

52	Case No.:14/22/87-ALC1/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00202/AM15/	RLA File :04/24/040/00084/AM15/	Lic.No/Date:0410159057 22.07.2014	Defer Date: 05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

राम चरण मीणा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
By Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
प्रयोग भवन, नई दिल्ली-11
Prayag Bhawan, New Delhi-11

53	Case No.:1/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00147/AM15/	RLA File :31/83/040/00043/AM15/	Lic.No/Date:3110064602 24.07.2014	Defer Date:05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

54	Case No.:2/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00148/AM15/	RLA File :31/83/040/00063/AM15/	Lic.No/Date:3110064603 24.07.2014	Defer Date:05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

55	Case No.:3/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00149/AM15/	RLA File :31/83/040/00044/AM15/	Lic.No/Date:3110064604 24.07.2014	Defer Date:05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

56	Case No.:4/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00150/AM15/	RLA File :31/83/040/00062/AM15/	Lic.No/Date:3110064605 24.07.2014	Defer Date:05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

57	Case No.:5/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00151/AM15/	RLA File :31/83/040/00064/AM15/	Lic.No/Date:3110064606 24.07.2014	Defer Date:05.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

राम चरण मीणा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

58	Case No.: 22/30/87-ALC1/2014	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00244/AM15/	RLA File :04/24/040/00085/AM15/	Lic.No/Date: 0410159121 30.07.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

59	Case No.: 4/30/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date: 0210204708 05.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

60	Case No.: 21/30/87-ALC1/2014	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00243/AM15/	RLA File :03/95/040/00386/AM15/	Lic.No/Date: 0310787776 07.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

61	Case No.: 6/30/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date: 0210204763 12.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

62	Case No.: 5/30/87-ALC1/2014	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00227/AM15/	RLA File :02/24/040/00092/AM15/	Lic.No/Date: 0210204772 13.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

महेश्वर जीणा/R. C. MEENA
महानिदेशक (विदेश व्यापार)
General of Foreign Trade
व्यापार महानिदेशालय
General of Foreign Trade
ए. आई. दिल्ली-11
New Delhi-11

63	Case No.: 23/30/87-ALC1/2014	Party Name: BLS POLYMERS LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00245/AM15/	RLA File :05/23/040/00190/AM15/	Lic.No/Date: 0510390308 14.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

64	Case No.: 37/30/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00259/AM15/	RLA File :31/83/040/00118/AM15/	Lic.No/Date: 3110064757 19.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

65	Case No.: 38/30/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00260/AM15/	RLA File :31/83/040/00120/AM15/	Lic.No/Date: 3110064758 19.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

66	Case No.: 1/23/87-ALC1/2014	Party Name: GOVIND RUBBER LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00208/AM15/	RLA File :30/24/040/00057/AM14/	Lic.No/Date: 3010103097 20.08.2014	Defer Date: 05.11.2014
Decision: A copy of application has been forwarded to DIPP on 07.10.2014. Comments awaited from DIPP.				

67	Case No.: 2/23/87-ALC1/2014	Party Name: GOVIND RUBBER LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00209/AM15/	RLA File :30/24/040/00058/AM14/	Lic.No/Date: 3010103098 20.08.2014	Defer Date: 05.11.2014
Decision: A copy of application has been forwarded to DIPP on 07.10.2014. Comments awaited from DIPP.				

राम चरण मीणा/R. C. MEENA
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Udyog Bhawan, New Delhi-11

68	Case No.: 3/23/87-ALC1/2014	Party Name: GOVIND RUBBER LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00210/AM15/	RLA File :30/24/040/00059/AM14/	Lic.No/Date: 3010103100 20.08.2014	Defer Date: 05.11.2014
Decision: A copy of application has been forwarded to DIPP on 07.10.2014. Comments awaited from DIPP.				

69	Case No.: 24/30/87-ALC1/2014	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00246/AM15/	RLA File :05/24/040/00218/AM15/	Lic.No/Date: 0510390615 20.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

70	Case No.: 33/30/87-ALC1/2014	Party Name: VASA PHARMACHEM P.LTD	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00255/AM15/	RLA File :08/24/040/00178/AM15/	Lic.No/Date: 0810133060 20.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

71	Case No.: 25/30/87-ALC1/2014	Party Name: SPERRY PLAST LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00247/AM15/	RLA File :05/24/040/00219/AM15/	Lic.No/Date: 0510390669 21.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

72	Case No.: 26/30/87-ALC1/2014	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date: 0510390643 21.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

चरण मीणा/R. G. MEENA
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General of Foreign Trade
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73	Case No.:27/30/87-ALC1/2014	Party Name: NOSLAR INTERNATIONAL LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00249/AM15/	RLA File :05/24/040/00225/AM15/	Lic.No/Date:0510390714 22.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

74	Case No.:28/30/87-ALC1/2014	Party Name: R. V. R. TECHNOLOGIES LTD,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00250/AM15/	RLA File :05/24/040/00230/AM15/	Lic.No/Date:0510390713 22.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

75	Case No.:30/30/87-ALC1/2014	Party Name: SANKHLA INDUSTRIES,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00252/AM15/	RLA File :07/24/040/00192/AM15/	Lic.No/Date:0710106569 27.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

76	Case No.:46/30/87-ALC1/2014	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00268/AM15/	RLA File :34/24/040/00127/AM15/	Lic.No/Date:3410040501 28.08.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

77	Case No.:31/30/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00253/AM15/	RLA File :08/24/040/00161/AM15/	Lic.No/Date:0810133178 01.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

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78	Case No.:34/30/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00256/AM15/	RLA File :08/24/040/00183/AM15/	Lic.No/Date:0810133176 01.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

79	Case No.:35/30/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00257/AM15/	RLA File :08/24/040/00201/AM15/	Lic.No/Date:0810133177 01.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

80	Case No.:32/30/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00254/AM15/	RLA File :08/24/040/00168/AM15/	Lic.No/Date:0810133218 03.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

81	Case No.:3/30/87-ALC1/2014	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00225/AM15/	RLA File :05/24/040/00259/AM15/	Lic.No/Date:0510390989 04.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

82	Case No.:29/30/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00251/AM15/	RLA File :05/24/040/00266/AM15/	Lic.No/Date:0510391051 09.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

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83	Case No.: 43/30/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00265/AM15/	RLA File :08/24/040/00224/AM15/	Lic.No/Date: 0810133321 12.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

84	Case No.: 47/30/87-ALC1/2014	Party Name: GRASIM INDUSTRIES LTD.,	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00269/AM15/	RLA File :34/24/040/00145/AM15/	Lic.No/Date: 3410040542 12.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

85	Case No.: 41/30/87-ALC1/2014	Party Name: FORECH INDIA LIMITED	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00263/AM15/	RLA File :05/23/040/00237/AM15/	Lic.No/Date: 0510391124 15.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

86	Case No.: 39/30/87-ALC1/2014	Party Name: SRF LIMITED	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00261/AM15/	RLA File :04/24/040/00081/AM15/	Lic.No/Date: 0410159464 22.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

87	Case No.: 40/30/87-ALC1/2014	Party Name: SRF LIMITED	Meet No/Date: 30/87-ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00262/AM15/	RLA File :04/24/040/00082/AM15/	Lic.No/Date: 0410159465 22.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

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88	Case No.:44/30/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:30/87- ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00266/AM15/	RLA File :08/24/040/00229/AM15/	Lic.No/Date:0810133408 22.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

89	Case No.:36/30/87-ALC1/2014	Party Name:LG POLYMERS INDIA PVT LTD	Meet No/Date:30/87- ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00258/AM15/	RLA File :26/21/040/00011/AM15/	Lic.No/Date:2610012695 26.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

90	Case No.:42/30/87-ALC1/2014	Party Name:MARUTI RUB PLAST PVT LTD	Meet No/Date:30/87- ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00264/AM15/	RLA File :05/24/040/00296/AM15/	Lic.No/Date:0510391397 26.09.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

91	Case No.:45/30/87-ALC1/2014	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:30/87- ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00267/AM15/	RLA File :32/24/040/00015/AM15/	Lic.No/Date:3210077265 01.10.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

92	Case No.:1/30/87-ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:30/87- ALC1/2014 22.10.2014	Status: Deferred
	HQ File :01/87/050/00223/AM15/	RLA File :32/24/040/00017/AM15/	Lic.No/Date:3210077277 08.10.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

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	Case No.:2/30/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:30/87-ALC1/2014 22.10.2014	Status: Deferred
93	HQ File :01/87/050/00224/AM15/	RLA File :31/83/040/00142/AM15/	Lic.No/Date:3110064954 08.10.2014	Defer Date: 12.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

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